

**PART II—CLASSIFICATION OF PRISONS AND
DESCRIPTION AND CONSTRUCTION OF
WARDS, CELLS AND OTHER PLACES
OF DETENTION**

SECTION I—CLASSIFICATION OF JAILS

Kinds of jails.

3. Jails shall be of three kinds, namely:—

- (i) Central Jails intended for the confinement of all classes of prisoners;
- (ii) District Jails at the headquarters of districts intended for the confinement of criminal and civil prisoners; and
- (iii) Special Jails, declared or established as such, from time to time, by the State Government.

District Jails.

4. District Jails are of two classes, namely; first and second as follows:—

Class of District Jail	Mean daily average number of prisoners confined in the Jail
1st Class	300 to 700
2nd Class	100 to 300

Narsinghpur Jail a special Jail.

5. The Narsinghpur District Jail is also declared to be a Special Jail for adolescents.

Subsidiary Jails.

6. In addition to the three classes of jails mentioned in rule 3, there are subsidiary jails.

SECTION II—JAIL BUILDINGS

Agency and funds for construction and repairs of jail building.

7. In respect of the agency by, and funds from which the construction and repairs of jail buildings are to be carried out the following procedure is to be adopted:—

- (a) All buildings or works of an engineering class, in the construction of which materials of a permanent character are employed, should be undertaken by the Public Works Department from Public Works Department funds.
- (b) All works constructed of what may be termed perishable materials, e.g., buildings of kutch bricks in mud mortar, should be carried out by the Jail Department from the jail budget funds.

Works to be carried out by the Public Works Department.

8. Under clause (a) of rule 7 the following works would fall :—

Circumvallation and divisional walls, barracks and all accommodation for prisoners, such as solitary cells, undertrial wards, worksheds, cookhouses,